

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

RA No.213/2000 in
O.A. No.849/2000

(3)

New Delhi, this the 11th day of July, 2000

HON'BLE SHRI JUSTICE V. RAJAGOPALA REDDY, VICE-CHAIRMAN(J)

S.C. Singh, S/o Sh. Hoshiar Singh,
R/o T-150, Punjabi Basti,
Baljeet Nagar,
New Delhi-110008.

...Applicant

-Versus-

Union of India & Another

...Respondents

O R D E R (By Circulation)

By Reddy, J.-

The OA was dismissed on the ground that the earlier OA filed by the applicant constituted res-judicata. The applicant seeks to contend that the view taken by us is wrong and that the earlier OA did not constitute res-judicata. In our view this contention will not amount to error apparent on the face of the record. R.A. is, therefore, dismissed in circulation.

V. Rajagopala Reddy
(R.R.)

(V. Rajagopala Reddy)
Vice-Chairman (J)

'San.'